

SIKKIM



GOVERNMENT

GAZETTE

**EXTRAORDINARY
PUBLISHED BY AUTHORITY**

Gangtok

Tuesday 14th January, 2020

No. 04

**GOVERNMENT OF SIKKIM
LAW AND PARLIAMENTARY AFFAIRS DEPARTMENT
GANGTOK**

No. 18/PAD/2020

Dated: 13/01/2020

The following Ordinance promulgated by the Governor on 10th day of January, 2020,
is hereby published for general information:-

**SIKKIM LEGISLATIVE ASSEMBLY MEMBERS (REMOVAL OF DISQUALIFICATIONS)
AMENDMENT ORDINANCE, 2020
(ORDINANCE NO. 01 OF 2020)**

**AN
ORDINANCE**

Further to amend the Sikkim Legislative Assembly Members (Removal of Disqualifications) Act, 1978.

WHEREAS it has been considered expedient to amend the Sikkim Assembly Members (Removal of Disqualifications) Act, 1978 (Act No. 5 of 1978) to include entries in the list of Certain other Offices not to disqualify;

And whereas the Legislative Assembly of Sikkim is not in session and the Governor is satisfied that circumstances exists which render it necessary for him to take immediate necessary action;

Now therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Sikkim is pleased to promulgate the following Ordinance, namely:-

- Short title and commencement.**
- (1) This Ordinance may be called the Sikkim Legislative Assembly Members (Removal of Disqualifications) Amendment Ordinance, 2020.
 - (2) It shall come into force with immediate effect.

**Amendment of
Section 3A.**

2. In the Sikkim Legislative Assembly Members (Removal of Disqualification) Act, 1978, in Section 3A, after clauses (cc), the following clause shall be inserted, namely:-

“(dd) Advisor to the State Government Department”.

**GANGA PRASAD
GOVERNOR OF SIKKIM**

By Order

**Jagat B. Rai (SSJS)
L.R-cum-Secretary
Law & Parliamentary Affairs Department**